

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Miscellaneous Application No. 85423 of 2024
In
Customs Appeal No. 87163 of 2021**

(Arising out of Order-in-Appeal No. MUM-CUSTM-AMP-APP-189/2021-22 dated 10.06.2021 passed by the Commissioner of Customs (Appeals), Mumbai Zone – III)

Commissioner of Customs, Air Special Cargo

.... Appellant

6th Floor, Awas Corporate Point,
Makwana Lane, Andheri-Kurla Road,
Andheri (East), Mumbai – 400 059.

Versus

M/s Khushi Diamonds

.... Respondent

Bharat Diamond Bourse, DC-7140,
BKC, Bandra (E), Mumbai – 400 051.

APPEARANCE:

Shri Mahesh Patil, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85518/2026

Date of Hearing: 23.03.2026

Date of Decision: 23.03.2026

PER: S.K. MOHANTY

Heard both sides.

2. This miscellaneous application is filed by the appellant praying for withdrawal of the appeal. Since the appellant themselves prayed for withdrawing the appeal, the prayer made by the appellant is considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application stands disposed of.

(Dictated and pronounced in open court)

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

**(M.M. PARTHIBAN)
MEMBER (TECHNICAL)**